1 WA-875-2006 HIGH COURT OF MADHYA PRADESH IN THE AT JABALPUR BEFORE HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, **CHIEF JUSTICE** & HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 26th OF MARCH, 2025 WRIT APPEAL No. 875 of 2006 SUKHENDRA SINGH PARIHAR Versus THE STATE OF MADHYA PRADESH AND OTHERS Appearance:

Ms. Malti Dadariya - Advocate for appellant.

<u>ORDER</u>

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

Learned counsel for the appellant submits that since the appellant has retired from the service of the State Government of Madhya Pradesh, the present writ appeal has become infructuous.

In view of the aforesaid submission, the present writ appeal stands dismissed as having been rendered infructuous.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE

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Praveen